

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 9/RP/2015

Subject : Review under Section 94(f) read with Regulation 103(1) of the CERC (Conduct of Business) Regulations 1999 of Order dated 7.5.2015 of the Central Electricity Regulatory Commission in Petition no. 68/MP/2013 in the matter of revision of pooled lignite price on account of inclusion of Mine-II Expansion lignite cost for the period from 2010-11 to 2013-14.

Date of Hearing: **6.2.2025**

Petitioner : NLCIL

Respondents : TANGEDCO and Ors.

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member

Parties Present : Shri Anand K. Ganesan, Advocate, NLCIL
Ms. Swapna Seshadri, Advocate, NLCIL
Ms. Ritu Apurva, Advocate, NLCIL
Shri Karthikeyan Murugan, Advocate NLCIL
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Ms. Akanksha Bhola, Advocate, TANGEDCO

Record of Proceedings

The case was called out through a virtual hearing.

2. During the hearing, the learned counsel for the Respondent TANGEDCO, while pointing out that the APTEL judgement is an 'open remand,' made detailed oral arguments in support of the same. However, due to paucity of time, the learned counsel for the Petitioner could not make his rejoinder submissions. Accordingly, the Commission adjourned the matter.

3. Matter is Part-heard and shall be listed for hearing on **27.2.2025 at 2.30 pm.**

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

